

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NOBLE STEEL PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of the corporate debtor	NOBLE STEELS PVT. LTD.
2.	Date of incorporation of corporate debtor	07/10/1992
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC-Chandigarh
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U27109PB1992PTC012642
5.	Address of the registered office and principal office (if any) of corporate debtor	Vill. Mangli Uchi P.O Ramgarh, Chandigarh Road, Ludhiana, Punjab, India
6.	Date of closure of Insolvency Resolution Process	10/06/2024
7.	Liquidation commencement date of corporate debtor	10/06/2024 (Hon'ble NCLT passed Liquidation Order dated 10/06/2024, Order Uploaded at NCLT Site dated 19/06/2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Parvinder Singh IBBI Reg No. IBBI/IPA-001/IP-P 01603/2019-2020/12468
9.	Address and e-mail of the liquidator, as registered with the Board	SCO 10 First Floor Jandu Tower, G. T. Road, Miller Ganj, Ludhiana -141003. Email: noble.liquidationldh2024@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	SCO 10 First Floor Jandu Tower, G. T. Road, Miller Ganj, Ludhiana -141003. Email: noble.liquidationldh2024@gmail.com
11.	Last date for submission of claims	19/07/2024

Notice is hereby given that the Hon'ble Adjudicating Authority (National Company Law Tribunal Chandigarh Bench) has ordered the commencement of liquidation of the **NOBLE STEELS PVT. LTD.** vide order dated 10.06.2024.

The stakeholders of **NOBLE STEELS PVT. LTD.** are hereby called upon to submit their claims with proof on or before **19.07.2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means in its respective forms available in schedule II of Insolvency and Bankruptcy Board of India (Liquidation Process) regulations, 2016.

Submission of false or misleading proof of claims shall attract penalties.

CA Parvinder Singh

Date: 21.06.2024

Place: Ludhiana

IBBI/IPA-001/IP-P 01603/2019-2020/12468
(Liquidator in Matter of Noble Steels Pvt. Ltd.)